प्रेषक,

जिला मजिस्ट्रेट,
देहरादून।

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

दिनांक 30 अप्रैल, 2024

संख्या– 436 /स्थापना अनुभाग–2024

विषयः– मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या– 267/2022 तेजस्वी चन्द्रा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 08.04.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या– 267/2022 तेजस्वी चन्द्रा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 08.04.2024 की प्रति कार्यालय में अनुपालन हेतु प्राप्त हुयी है।

उक्त के क्रम में सादर अवगत कराना है कि श्रीमती मधु काम्बोज द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड, नैनीताल में योजित रिट याचिका संख्या–891/2024 , श्रीमती मधु काम्बोज बनाम जिला मजिस्ट्रेट, देहरादून योजित की गयी है। उक्त रिट याचिका में मा0 उच्च न्यायालय, नैनीताल द्वारा पारित आदेश दिनांकित 09.04.2024 की प्रति कार्यालय में प्राप्त हुयी है। उक्त आदेश के प्रस्तर–7 में निम्नवत आदेशित किया गया है :–

"Since the impugned cancellation order has been passed in violation of principles of natural justice, which has been engrafted in Rule 150(1) of the aforesaid Rules, therefore, the writ petition is allowed and the impugned cancellation order is set aside. The District Magistrate, Dehradun shall pass fresh order, within four weeks, but only after providing reasonable opportunity of hearing to petitioner."

मा0 उच्च न्यायालय, उत्तराखण्ड, नैनीताल द्वारा कार्यालय के आदेश संख्या–417/प्रशा0अधि0–स्थापना–2023–24 दिनांक 28 मार्च, 2024 को निरस्त करते हुये वादी श्रीमती मधु काम्बोज को सुनवाई का पर्याप्त अवसर प्रदान करते हुये तदोपरान्त प्रकरण पर नया आदेश निर्गत किये जाने हेतु आदेशित किया गया है। मा0 उच्च न्यायालय द्वारा निर्गत उक्त आदेश के अनुपालन में अग्रिम कार्यवाही कार्यालय से की जा रही है।

अतः प्रकरण पर मा0 उच्च न्यायालय के आदेश दिनांकित 09.04.2024 की प्रति संलग्न करते हुये मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के सादर अवलोकनार्थ प्रेषित की जा रही है। कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नक–यथोपरि।

(सोनिका)
जिलाधिकारी
देहरादून।

प्रतिलिपिः– श्रीमती अंजली राजपूत, पैनल अधिवक्ता/एडवोकेट ऑन रिकार्ड, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को इस अनुरोध के साथ प्रेषित है कि प्रकरण पर नियत तिथि दिनांक 01 मई, 2024 को उपरोक्तानुसार वस्तुस्थिति से मा0 राष्ट्रीय हरित अधिकरण को अवगत कराने का कष्ट करें।

जिलाधिकारी
देहरादून।

BHUWAN BHATT || ADVOCATE || 9411538321 || 09-04-2024 04:16:05 PM
J52wink=

IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL

WPMS NO. 891 OF 2024

DISTRICT: DEHRADUN

1 - SMT. MADHU KAMBOJ .... Petitioner

Versus.

1 - DISTRICT MAGISTRATE .... Respondent

Petitioner Advocate: BHUWAN BHATT **Respondent Advocate:** C.S.C.

THE SEAL OF HIGH COURT OF UTTARAKHAND AT NAINITAL
09-04-2024

प्राप्त
10.4.24

No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			WPMS No.891 of 2024 **Hon'ble Manoj Kumar Tiwari, J.** Mr. Bhuwan Bhatt, Advocate for the petitioner. Mr. Suyash Pant, Standing Counsel for the State of Uttarakhand. 2. By means of this writ petition, petitioner has challenged the order dated 28.03.2024 passed by District Magistrate, Dehradun, whereby 'No Objection Certificate' issued to the petitioner under Rule 144(1) of Petroleum Rules, 2002 has been cancelled. 3. Learned counsel for the petitioner contends that neither any notice nor any opportunity of hearing was given to petitioner before passing the impugned cancellation order. This, according to him, is in violation of provision contained in proviso to Rule 150(1) of the said Rules. Sub Rule (1) of Rule 15 is reproduced below: "150. Cancellation of no-objection certificate.-(1) A no objection certificate granted under rule 144 shall be liable to be cancelled by the District Authority or the State Government, if the District Authority or the State Government is satisfied that the licensee has ceased to have any right to use the site for storing petroleum: Provided that before cancelling a no-objection certificate, the licensee shall be given a reasonable opportunity of being heard." 4. In paragraph no.23 of the writ

petition, specific averment has been made that petitioner was not given any notice before cancellation the 'No Objection Certificate'.

5. Learned counsel for the petitioner has drawn attention of this Court to the judgment dated 09.04.2021 rendered by this Court in WPMS No.888 of 2021. Thus, he submits that the writ petition may be decided in terms of the said judgment.

6. Learned State Counsel submits that since the issue raised here is identical to the judgment relied upon by the petitioner, therefore, he has no objection, if writ petition is decided in terms of the said judgment.

7. Since the impugned cancellation order has been passed in violation of principles of natural justice, which has been engrafted in Rule 150(1) of the aforesaid Rules, therefore, the writ petition is allowed and the impugned cancellation order is set aside. The District Magistrate, Dehradun shall pass fresh order, within four weeks, but only after providing reasonable opportunity of hearing to petitioner.

(Manoj Kumar Tiwari, J.)
09.04.2024

Arpan